

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.208- IA/1025(AHM) 2023
ITEM No. 209- IA/433(AHM) 2024
In
CP(IB) 141 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd

.....Applicant

V/s

Avantha Power & Infrastructure Ltd

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Dhirej Mhetre, Advocate In (IA/1025(AHM) 2023)

For the Liquidator

: Mr. Sumit Parikh, Advocate in (IA/433(AHM) 2024)

For the Respondent/ RP

: Mr. Ankit Lohia, Advocate a/w.

: Mr. Varun Nathani, Advocate

: Ms. Suchitra Valjee, Advocate &

: Ms. Rajvi Shah, Advocate for Respondent Nos. 1,4,5
In (IA/1025(AHM) 2023)

ORDER
(Hybrid Mode)

IA/433(AHM) 2024

Learned Counsel for the liquidator, Mr. Sumit Parikh, states that this application was earlier filed by the RP during the CIRP period. Since now the corporate debtor has been ordered for the liquidation vide order dated 14.06.2024, in IA No. 11 of 2024, this application for seeking an extension of the CIRP period has now rendered infructuous.

Accordingly, **IA/433 (AHM) 2024** is dismissed as being rendered infructuous.

IA/1025(AHM) 2023

Learned Applicant/IRP is directed to place on record the result of voting on the various resolutions that were put up by the RP in the CoC meeting, along with the voting results and the scrutinizer report thereon, within a period of two weeks, from the date of this order.

Re-list on 13.08.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**